

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIA STUFFYARN LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	India Stuff yarn Limited
2.	Date of incorporation of corporate debtor	21.06.1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51909DL1985PLC021270
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 555, Double Storey, New Rajinder Nagar, New Delhi-110060, India Principle Office: 16/121-122, Jain Bhawan, Gali No. 5, Faiz Road, Karol Bagh, New Delhi-110005
6.	Insolvency commencement date in respect of corporate debtor	11.03.2021. Copy of Order was made available to the IRP on 12.03.2021 vide email dated 12.03.2021 by Hon'ble NCLT
7.	Estimated date of closure of insolvency resolution process	07.09.2021 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg.No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Email:nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 E-mail id: indiastuff yarn.cirp@gmail.com
11.	Last date for submission of claims	26.03.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and	WEB LINK: https://ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	Not Applicable in view of Column 13

Nazim

Notice is hereby given that the National Company Law Tribunal New Delhi Bench III has ordered the commencement of a corporate insolvency resolution process of the India Stuff yarn Limited on 11.03.2021, Copy of order was made available to Interim Resolution Professional on 12.03.2021.

The creditors of India Stuff yarn Limited are hereby called upon to submit their claims with proof on or before 26.03.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.



Date: 13th March, 2021

Place: New Delhi

Sd/-

Mohd Nazim Khan

Interim Resolution Professional

IP Regd No.: IBBI/IPA-002/IP-
N00076/2017-18/10207